GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2629
ANSWERED ON:05.08.2015
Corruption Cases Referred to CBI
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Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of corruption and criminal cases referred to the Central Bureau of Investigation (CBI) for investigation during the last two years and the current year, year-wise and State/UT-wise;
- (b) the details of corruption and criminal cases in which charge sheets have been filed and convicted by CBI out of the above cases;
- (c) the details of the number of cases in which CBI has filed closure reports during the last three years and the current year, till date, case-wise; and
- (d) the number of cases pending for investigation and the steps taken by the Government for speedy disposal of the pending cases?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b):- There are 517 cases referred to the Central Bureau of Investigation (CBI) by the State Government and Constitutional Courts for investigation during the last two years i.e. 2013, 2014 and current year i.e. 2015 (upto 30.06.2015). The year-wise break-up of 517 cases are as follows:-

Year No. of Cases referred by Total State Government Constitutional Courts 2013 50 190 240 2014 32 175 207 2015 (up to 30.06.2015) 10 060 070 Total 92 425 517

Out of these 517 Cases, charge sheets have been filed in 122 cases and 02 cases have ended in conviction.

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As per provisions of Delhi Special Police Establishment Act, 1946, cases pertaining to Union Territories can be taken up directly by CBI for investigation.

(c):- There are 137 cases in which CBI has filed closure reports during the last three years i.e. 2012, 2013, 2014 and current year i.e. 2015 (upto 30.06.2015). The year-wise break-up of 137 cases are as follows:-

Year No. of cases referred by Out of column 2, No. of cases ended in closure State Government Constitutional Courts State Government Constitutional court 1 2 3 2012 52 132 26 34 2013 50 190 11 45 2014 32 175 06 13 2015 (up to 30.06.2015) 10 060 00 02 Total 144 557 43 94

(d): Out of these 701 (144+557) cases referred to CBI by the State Government and Constitutional Courts, 284 cases are under various stages of investigation.

In order to ensure timely investigation and better conviction rate, Government has taken various measures for improving the functioning of the CBI which, inter alia, includes modernization of CBI, enhanced quality of training, upgradation of infrastructure etc.

Besides above, 86 new Additional Special Courts have been set up in various states of the country to dispose off PC Act cases expeditiously. Further, Government has also appointed competent and experienced Special Public Prosecutors and other counsels to expedite disposal of cases in courts.
